

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY): (a) and (b). The Indian Law Institute had requested for the recognition of their Diploma course in Labour Laws for appointments to the post of Labour Officer (Central Pool). Recognition has been accorded to the Diploma awarded by the Institute with effect from the session commencing from September, 1972—June, 1973.

Decision regarding Import of Road-Rollers

9914 SHRI VEKARIA: Will the Minister of HEAVY INDUSTRY be pleased to state the decision of Government regarding the import of road-rollers for the year 1973-74?

THE MINISTER OF HEAVY INDUSTRY (SHRI T. A. PAI): The Government do not propose to import any road rollers during the year 1973-74.

Setting up of Industries under Heavy Industry in Orissa

9915. SHRI D. K. PANDA: Will the Minister of HEAVY INDUSTRY be pleased to state .

(a) the names and numbers of industries proposed to be set up under Heavy Industry in the State of Orissa during the Fourth and Fifth Five Year Plan period, separately, and

(b) the progress made in this direction and the total investment proposed?

THE MINISTER OF HEAVY INDUSTRY (SHRI T. A. PAI): (a) No proposal has been received or mooted so far for setting up any Heavy Industry unit in the private or public sector in the State of Orissa during the remaining period of the Fourth Plan or during the Fifth Five Year Plan.

(b) Does not arise.

Agreement between Unions and Orissa State Electricity Board

9916. SHRI D. K. PANDA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the agreement reached on the 30th October, 1970 between the Orissa State Electricity Board and the Unions has been implemented fully,

(b) whether there was another agreement between the OSEB and different Union which formed O.S.E.B. Employees Federation on the 10th October, 1972 to the effect that proper fulfilment will be made by the end of November and Rules and Regulations regarding conditions of service will be finalised by December, 1972,

(c) if so, how far the above agreements have been implemented; and

(d) the further steps taken to implement the agreements?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY): (a) to (d). Information is being collected.

Recognition to Daitari Iron Ore Mine's Labour Union

9917 SHRI D. K. PANDA: Will the Minister of LABOUR AND REHABILITATION be pleased to state:

(a) whether the Ministry of Labour has addressed a separate letter to Chairman, Orissa Mining Corporation recommending for according recognition to Daitari Iron Ore Mine's Labour Union, Keonjhar in Orissa, and

(b) what is the result?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR AND REHABILITATION (SHRI G. VENKATSWAMY): (a) Yes, Sir.

(b) The recognition has not yet been granted.